

BEFORE THE NATIONAL GREEN TRIBUNAL AT
NEW DELHI BENCH AT PUNE

APPEAL No. 55/2022

APPELLANT :- Shri Deochand Danduji Karemore,
Aged about 61 yrs, Occ: Business,
R/o Bharat Nagar, Nagpur. Contact.
no. 8657709040, Mail id:
hiteshgedam22@gmail.com

-VERSUS-

RESPONDENTS:- 1) Ministry of Environment, Forests
and Climate change Through C.B.
Tahsildar A I G F (Central), off at
Integrated regional office Ground
floor, East wing, New Secretariat
Building, Civil Lines, Nagpur. Ph
0172253133, Mail id: apccfcentral-
ngp-mef@gov.in and 4 others.

INDEX

Sr. Nos.	Annex.	Particulars	Date
01.		Copy of Affidavit	01/05/2023
02.	1-A	Copy of acknowledgement	13/04/2023
03.	1-B	Copy of receipt on notice issued by this Hon'ble Tribunal	21/04/2023

NAGPUR

DATE: 01/05/2022


C.F. APPELLANT
(ADV. SAILESH S. SITANI)

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NEW DELHI BENCH AT PUNE

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AFFIDAVIT

That counsel for appellant most respectfully submits as under:-

1) That the present appeal is filed by the present appellant against the impugned order dated 13/12/2021 passed by respondent no.1 thereby permitting the respondent no.4 to divert the forest land the forest land i.e., Khasra no. 88 situated at Tardoi (Bu), Tahsil Kamptee, District Nagpur. That the present appeal is filed alongwith an application for Condonation of Delay bearing Interim application (I A) no. 3/2023.

2) That by order dated 04/01/2023 this Hon'ble Court was pleased to issue notice in I A no. 3/2023. That present appellant in compliance of the said order dated 04/01/2023 had issued notices to the respondents dated 18/02/2023. That the present appellant has duly served the other respondents in the present case however, the appellant was unable to serve respondent no.5 i.e. Gram

Panchayat, Tarodi (Bu), Tehsil Kamptee, District Nagpur.
Hence, as per the directions given by the Hon'ble Tribunal dated 31/03/2023, the present appellant in compliance of the said direction has duly served the present respondent no.5 and is thereby filing the acknowledgement along with the receipt by the respondent no. 5 on the notice issued by this Hon'ble Tribunal. The copy of acknowledgement dated 12/04/2023 is annexed herewith and marked as **Document No. 1-A**. The copy of receipt on notice dated 21/04/2023 issued by this Hon'ble Tribunal is annexed herewith and marked as **Document No. 1-B**.

Hence this Affidavit.

NAGPUR
01/05/2023


C.F. APPELLANT
(ADV. SAILESH S. SITANI)

ACKNOWLEDGEMENT

That the present appellant i.e., Deochand S/o Damduji Karemore has preferred an appeal bearing Appeal no. 55/2022 under Section 16 of the National Green Tribunal Act, 2010 before the Hon'ble National Green Tribunal, (Western Zone) Pune, thereby challenging the order dated 13/12/2021 for permitting the respondent no.4 to divert the forest land i.e., Khasra no. 88 situated at Tardoi (Bu), Tahsil Kamptee, District Nagpur. That the said appeal is pending and is filed along with an application for condonation of delay bearing IA no. 3/2022. That the Hon'ble National Green Tribunal was pleased to issue notices in IA no. 3/2022. That the present appellant has duly served the other respondents in the present case however, the appellant was unable to serve you who has been added as Respondent no.5 i.e. Gram Panchayat, Tarodi (Bu), Tehsil Kamptee, District Nagpur. Hence, as per the directions given by the Hon'ble Tribunal dated 31/03/2023, the present appellant is making the service to you Respondent no.5 by handing over the appeal memo alongwith documents today and is thereby requesting you to acknowledge the same.

NAGPUR

12/04/2023



श. प. तरोदी (पुज)
ता.कामठी जि.नागपूर


APPELLANT

RESPONDENT NO.5

13/04/2023

DASTI**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE****APPEAL NO. 55/2022 WZ
I.A.NO. 03 OF 2023 WZ****SHRI DEOCHAND DANDUJI KAREMORE
VS.
MOEF & CC & ORS.**

To,

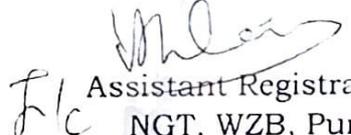
1. Gram Panchayat Tarodi (Bu),
Through it's Sarpanch,
Tehsil Kamptee, District Nagpur.

Respondent No.5

NOTICE

1. The above titled Appeal is posted for hearing on **23.05.2023** at 10.30 AM through Video Conferencing before The National Green Tribunal, Western Zone Bench, Pune.
2. Please note that you shall make yourself available, or represent through authorized legal representative, on the date and place indicated herein above, in default, the said Appeal will be heard and determined in your absence.
3. Given under my hand and the seal of this Tribunal, this the 17.04.2022.


21/4/2023
सचिव
ग्रामपंचायत.तरोडी(बुज)
ज.कामठी जि.नागपूर


Assistant Registrar,
NGT, WZB, Pune

